

The committee have been sitting and recording evidence. In the last sitting of the committee, which was held on the 24th of this month, the committee held that it would be advantageous to have the report of the Hindu Religious Endowments Commission, which is proceeding with the matter. So, the committee held that further time should be taken. So, I have made this motion. I may also submit that the hon. Law Minister also held the view that it would be advantageous to have the report of the Commission before the Committee.

Shri Tangamani Panigrahi (Puri) May I know whether it was mentioned in the terms of reference to the Joint Committee that we should wait till the Commission's report is available?

Mr. Speaker: That is not done normally. Regarding the presentation of the report of the committee, the hon. Law Minister explained the other day that they are going to take some time, till February. If it is presented in February, we have no time to get through this Bill. Hon. Members would like to have the recommendations of the committee. Therefore, there is no purpose in getting through this Bill. That is why that committee was appointed. I leave it to the House to decide one way or the other.

Shri Tangamani (Madurai): Before the motion is put to the House, may I point out that it is not in the Order Paper?

Mr. Speaker: It is in the Order Paper; it is not in his Order Paper perhaps.

Shri Tangamani: It is not there in the printed Order Paper. Generally 24 hours' notice is given whenever a motion is put, so that we will get an opportunity to table amendments, if necessary.

Mr. Speaker: Very well; this will be taken up tomorrow. In the meanwhile, hon. Members may table any number of amendments.

12.28 hrs.

NEWSPAPERS (PRICE AND PAGE) CONTINUANCE BILL*

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move for leave to introduce a Bill to continue the Newspapers (Price and Page) Act, 1956.

Mr. Speaker: I shall put the motion to the House. (*Interruptions*). Order, order. Hon. Members must not stand or move while I am on my legs. I am afraid hon. Members are doing an injustice to themselves when they show disrespect to the House. We have no King or Queen in this country. This is the sovereign Parliament. We ourselves show disrespect and we take others outside to task for showing disrespect to us. I am really surprised at this.

Am I to file a complaint of breach of privilege against hon. Members here? When I get up, they ought not to get up. When I stand, they ought not to stand. When I speak, they ought not to speak. These are elementary rules. If we discard the rules of procedure and show scant courtesy, what is the meaning of taking some other editor to task? I cannot understand this. This is not the way in which hon. Members should behave. I have been trying to give the utmost importance to this House and every Member thereof. Collectively we are responsible for maintaining the respect of this House. Unless we show respect to ourselves, there is no chance of others outside respecting us, though we may take any number of proceedings against them. I appeal to hon. Members to observe decorum.

Shri Braj Raj Singh (Firozabad): It is the other party which breaks the rules.

Mr. Speaker: Order, order. The hon. Member need not be a public prosecutor for the other.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 28-8-61.

[Mr. Speaker]

The questions is:

"That leave be granted to introduce a Bill to continue the Newspapers (Price and Page) Act, 1956".

The motion was adopted.

Dr. Keskar: I introduce the Bill.

12.30 hrs.

INDUSTRIAL (DEVELOPMENT AND REGULATION) AMENDMENT BILL*.

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Industrial (Development and Regulation) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial (Development and Regulation) Act, 1951."

The motion was adopted.

Shri Manubhai Shah: Sir, I introduce the Bill.

12.31 hrs.

INCOME-TAX BILL, 1961.—Contd.

Mr. Speaker: The House will now proceed with further clause-by-clause consideration of the Bill to consolidate and amend the law relating to income-tax and super-tax, as reported by the Select Committee. Time allotted is ten hours out of which 8 hours 10 minutes have already been taken. The time left is one hour and 50 minutes.

Shri Braj Raj Singh (Ferozabad): Sir, I would like to suggest one thing. Immediately after this item the

motion on the flood situation may be taken up because there have been widespread floods all over the country. I suggest that that motion may be taken up at least at 3.30.

Mr. Speaker: We have put it down for 4.00 P.M. There are Supplementary Demands for Grants. They have to be passed. Let us see.

Shri S. M. Banerjee (Kanpur): About the flood situation, Sir, the other day you were kind enough to say that we may sit on another day for an hour or two.

Mr. Speaker: If it is necessary. Let us see.

Shrimati Parvathi Krishnan (Coimbatore): We must have at least four hours for this discussion.

Shri M. R. Masani (Ranchi-East): How much time did you say, Sir, was left for the clause-by-clause consideration of the Income-tax Bill?

Mr. Speaker: One hour and fifty minutes.

Shri M. R. Masani: If I may recall, Sir, three hours were allotted for clause-by-clause consideration of which only 45 minutes have been availed of. We are on clause 12. There are hundreds of clauses in the Bill. I am afraid, we need more time if we are to do justice to the measure.

Mr. Speaker: I find here that the total time allotted was ten hours out of which 8 hours and 10 minutes already been availed of and the balance is only 1 hour 50 minutes.

Shri M. R. Masani: Three hours were kept for the clause-by-clause consideration. That should not be diminished.

Mr. Speaker: More time was taken in the first reading. The time allotted was 7 hours.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 28-8-1961.

†Introduced with the recommendation of the President.